

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORIGINAL APPLICATION NO. 291/00057/2016**

**DATE OF ORDER:** 30.05.2016

**CORAM**

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER  
HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER**

Phool Chand Meena S/o Shri Shravan Kumar Meena, aged about 23 years, by caste Meena, R/o Village Ramnagar, Post Birasana, Via Andhi, Tehsil Jamwaramgarh, District Jaipur (Raj.).

....Applicant

None present for applicant.

**VERSUS**

1. The Union of India through its Secretary, Ministry of Railway, New Delhi.
2. Chairman, Railway Recruitment Cell, Western Railway, Parcel Depot, Alibhai Premji Marg, Grant Road (East) Mumbai – 400007.

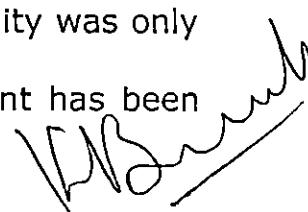
....Respondents

**ORDER**

**(Per DR. K.B. SURESH, JUDICIAL MEMBER)**

We have considered the pleadings and record of the case.

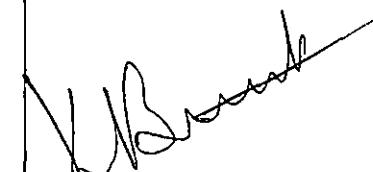
2. The applicant assails his non-selection on the ground of his being unfit in medical examination and consequent re-medical examination. He would say that he should have been considered as disabled person as he purportedly has 41% disability whereas rules stipulated for 40% disability. After going through the record, we find that this was not a reserved category post for a disabled person. We find that this question of disability was only for giving age relaxation. Therefore, as the applicant has been



found unfit for railway service on medical examination and re-medical examination also, the applicant would be taken as failed to cross qualificatory barrier, therefore, the impugned orders are upheld. The Original Application lacks merit and it is dismissed accordingly. No costs.



(MS. MEENAKSHI HOOJA)  
ADMINISTRATIVE MEMBER



(DR. K.B. SURESH)  
JUDICIAL MEMBER

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